



2026:AHC:5861

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 89 of 2026

Algoo Ram

.....Petitioner(s)

Versus

Union Of India And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhishek Misra
Counsel for Respondent(s)	:	A.S.G.I., Ishan Shishu

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Akshay Kumar Srivastava (A/S 1501/2023) holding brief of Shri Abhishek Misra, learned counsel for the writ petitioner and Sri Ishan Shishu, learned counsel for the respondent nos. 1 and 2.

2. A preliminary objection has been raised by the learned counsel for the respondents on the premise that the present writ petition may not be maintainable, particularly, when the writ petitioner happened to be Assistant Postman and when he was denied gratuity then he preferred an original application before the respondents post dismissal of a Writ-A No. 10307 of 2024(Algoo Ram V. Union of India and 2 others) was preferred which was denied on 05.09.2024 while setting aside the order impugned therein. He submits that the writ petitioner is to approach the Central Administrative Tribunal having jurisdiction over the matter.

3. Learned counsel for the writ petitioner has no objection to the same.

4. Accordingly, the writ petition stands dismissed in view of the Hon'ble Apex Court in ***L. Chandra Kumar v. Union of India and others; AIR 1997 SC 1125*** while leaving it open to the writ petitioner to prefer an original application under Section 19(v) of the A.T. Act, 1985 before the Tribunal having territorial jurisdiction over the matter.

January 9, 2026

A. Prajapati

(Vikas Budhwar,J.)